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## Directorate of Information, Public Relations & Languages

Government of Haryana



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"We have started Tele Medicine Consultation Services for the people of Haryana so that they can avail health services and ask about their health problems especially during lockdown period"

**Manohar Lal**  
Chief Minister, Haryana

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**Health Department, Haryana**

## IN VIEW OF THE DIFFICULTIES FACED BY THE INDUSTRIAL AND COMMERCIAL ESTABLISHMENTS OF THE STATE DUE TO THE NATIONWIDE LOCKDOWN TILL MAY 17, 2020, THE HARYANA GOVERNMENT HAS ANNOUNCED VARIOUS RELIEF MEASURES.

In View Of The Difficulties Faced By The Industrial And Commercial Establishments Of The State Due To The Nationwide Lockdown Till May 17, 2020, The Haryana Government Has Announced Various Relief Measures.

- Chandigarh, May 15 - In view of the difficulties faced by the industrial and commercial establishments of the state due to the nationwide lockdown till May 17, 2020, the Haryana Government has announced various relief measures.
- Giving this information here today, a spokesperson of the Department of Industry and Commerce said that these measures include waiver of rent due against all

### MESSAGE



**Governor's  
Message**



**Chief  
Minister's  
Message**

Government, Panchayati Raj Institutions, Urban Local Bodies' buildings and shops including Start-ups in the Start-up incubators of the Department of Information Technology for the period from March 15, 2020 to May 31, 2020.

- He said that 50 percent waiver of simple interest and extension of deferment period from the present limit of April 30, 2020 to May 31, 2020 for all dues payable to Government Departments, Boards, Corporations and Authorities.
- He said that the relief measures also include waiver of two months of Motor Vehicle Tax for Commercial Vehicles.
- He said that the State Government has given extension of the validity period of all the Government contracts entered into by various departments and agencies, up-to-the the last date of the lockdown period i.e. May 17, 2020 or any other date further notified by the Government.
- He said that in the wake of the epidemic, the standard "Force-Majeure" clause is being made applicable in all Government Contracts covered under these relief measures. However, it will not include contracts entered into by the Government department and agencies for medical infrastructure and facilities, the supply of items including Drugs, Pharmaceuticals, Medical Devices, their raw materials and intermediaries, Disaster Management items, Food and Food products etc. required to fight against COVID 19 and other flood and emergency related activities, he added.
- He further said that the Administrative Secretaries of concerned departments are authorized to effect changes in their contracts awarded by their departments accordingly.



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